(d) whether Government has informed the local bodies of the benefits that MPD-2021 brings to third floor property owners so that they can modify their policies/decisions accordingly; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) to (c) MPD-2021, notified on 7.02.2007, *inter-alia*, prescribes the Development Control Norms for buildings in residential plotted housing on different size of plots in respect of maximum ground coverage, Floor Area Ratio (FAR) and maximum height of the building as 15 metres. These parameters subject to fulfillment of other terms and conditions, determine the number of floors which could be constructed on a given size of plot. The Supreme Court in W.P.No. 4677 of 1985 in the case of M.C. Mehta *Vs.* Union of India and others *vide* orders dated 14.03.2008 has permitted construction of third floor subject to fulfilling the requirements of height and FAR permitted under MPD-2021 with reduction in number of dwelling units from 6 to 5, 9 to 7 and to 10 in respect of categories providing more dwelling units under MPD-2021. This is further subject to filing of an undertaking that no equity shall be claimed, if ultimately it is found that the MPD-2021 suffers from infirmity, and demolition of unauthorized and or impermissible construction is to be made, the same shall be carried out.

(d) and (e) The provisions of MPD-2021 are in the knowledge of the Government of NCT of Delhi and local bodies who are also parties in the said Court case.

Regularization charges

2232. SHRI MANGALA KISAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government had notified regularization charges that are to be paid by property owners in Delhi who have done excess coverage or built additional dwelling units in plotted residential housing plots;

(b) if so, the details thereof;

(c) whether it is a fact that the regularization charges that have been proposed are extremely high;

(d) whether Government is considering bringing down the proposed regularization charges so that more and more people make use of the policy and get their unauthorized constructions regularized;

(e) if so, the details thereof, of reductions, category-wise; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) and (b) DDA *vide* Gazette Notification S.O. No. 2955(E) dated 23.12.2008, with the approval of the Central Government had notified the rates to be applied for use conversion, mixed land use and other charges for enhanced FAR arising out of MPD-2021 *inter-alia* in

respect of (i) Residential property including basement under mixed use (ii) Cooperative Group Housing Society allotted by DDA (iii) NDMC Residential areas (iv) Commercial property (excluding hotels and parking plots) (v) Industrial plots (vi) Institutional plots including hospital plots and (vii) Change of land use from industrial to commercial for commercial activities including banquet halls.

(c) and (d) No, Sir.

(e) and (f) Do not arise in view of reply to (c) and (d) above.

Inclusion of Gwalior under JNNURM

†2233. SHRIMATI MAYA SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the States covered under Jawaharlal Nehru National Urban Renewal Mission (JNNURM);

(b) whether Gwalior city has been included among the cities of Madhya Pradesh under JNNURM; and

(c) if so, the funds allotted for the development of Gawalior city alongwith the development works to be carried out?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) A list of States/UTs covered under the Urban Infrastructure and Governance (UIG) component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) is given in the enclosed Statement (*See* below).

(b) and (c) Gwalior city of the Madhya Pradesh State is not covered under UIG component but is covered under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT). One Sewerage Project at a cost of Rs. 6650.00 lakhs has been approved for Gwalior city and Additional Central Assistance (ACA) amounting to Rs. 2660.00 lakhs towards 1st installment has been released during 2008-09 to the State under the UIDSSMT scheme.

Statement

Details of States/UTs covered under JNNURM

| : | SI. | Name of State/UTs covered under Urban Infrastructure and |
|---|-----|--|
| | No. | Governance (UIG) component of Jawaharlal Nehru National |
| | | Urban Renewal Mission (JNNURM)/ |
| | 1 | 2 |
| | 1. | Andhra Pradesh |
| : | 2. | Arunachal Pradesh |
| : | 3. | Assam |
| | | |

†Original notice of the question was received in Hindi.